

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1269 OF 2018 IN
DFR NO. 3024 OF 2018 & IA NO. 1285 OF 2018

Dated: 14th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

K. Balan

.... Appellant(s)

Versus

Reliance Infrastructure Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Avi Tandon
Mr. Srinivas Vishven
Ms. Madhvi Diwan

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Salim Inamdar
Mr. Hasan Murtaza for R-1

ORDER

Learned senior counsel for the Respondent No.1 seeks four weeks' time to file reply in the main Appeal as well as the Application for leave to file appeal. He is directed to file the same within four weeks' time i.e. on or before 13.12.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 02.01.2019 with advance copy to the other side.

List the matter on **16.01.2019.**

(S. D. Dubey)
Technical Member
mk/js

(Justice Manjula Chellur)
Chairperson